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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 2331/91 with MP 3017/92 & MP 1651/93

New Delhi, this 10th day of October, 1995

Hon'ble Dr. R.K. Saxena, Member(J)
Hon'ble Shri K.Muthukumar, Member(A)

Rajender Kumar
s/o Shri Mool Chand
C-2/C-2B, Jogi Jopadi No.248
Janakpuri, New Delhi .. Applicant

By Shri V.P. Sharma, Advocate
(represented by his proxy Shri M.K.
Gaur, Advocate)

Vs.

Union of India, through

1. General Manager
Western Railway
Churchgate, Bombay
2. The Dvl. Railway Manager
Western Railway, Jaipur
3. The P.W.I.(II)
Western Railway, Bandikui (Raj) .. Respondents

ORDER (oral)

Hon'ble Dr. R.K. Saxena

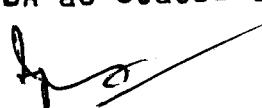
Shri M.K. Gaur, proxy counsel for Shri V.P. Sharma, counsel for the applicant is present. None is present for the respondents.

This OA was filed with a prayer that the respondents be directed to absorb the applicant on regular basis from the date of completion of the period as laid down in relevant policy alongwith the arrear of backwages. This application is pending disposal and fixed for final hearing today. The 1d. proxy counsel for the applicant points out that the OA is not pressed because whatever relief was sought for by the applicant, has been granted to him. In the circumstances, the OA is disposed of accordingly as not pressed. M Ps 3017/92 and 1651/93 do not survive in view of the disposal

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of the DA as stated above. No costs.


(K. Muthukumar)
Member (A)

9.10.95


(R.K. Saxena)
Member (J)

9.10.95

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